

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 240/MP/2026 along with IA No. 78/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 and Regulation 65 of the Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking that the extension permitted under Regulation 13(2)(h) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (as amended), (i.e., maximum extension period of 12 months be calculated from 30.06.2025 and not from the Petitioner's original Scheduled Date of Commissioning and accordingly the Petitioners are entitled to complete waiver of ISTS charges for a period of 25 years as if the project had been commissioned on 30.06.2025.

Petitioners : ReNew Samir Shakti Private Limited and Ors.

Respondents : Northern Regional Load Despatch Centre (NRLDC) and Ors.

Date of Hearing : **14.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deepak Thakur, Advocate, ReNew
Shri S K Saha, NRLDC
Shri Kamaldeep, NRLDC
Shri Prashant Garg, NRLDC
Shri Alok Mishra, NRLDC

Record of Proceedings

At the outset, the learned counsel for the Petitioners submitted that the present Petition has been filed, *inter alia*, seeking a declaration that the maximum extension period of 12 months contemplated under Regulation 13(2)(h) of the Sharing Regulations is to be computed from 30.6.2026 and not from the original SCOD of the Projects. He also apprised that NRLDC, *vide* email dated 8.6.2026, has communicated to the Petitioners that they are eligible for only a 75% waiver of the transmission charges in terms of Regulation 13.2 (a) of the Sharing Regulations. He further sought liberty to file an affidavit to bring on record subsequent developments in the matter.

2. In response to the specific query as to whether the Petition is required to be amended in light of such developments, the learned counsel for the Petitioners sought permission to file an amended Petition instead of filing an affidavit in the matter.

3. Based on the request of the learned counsel for the Petitioners, the Commission directed the Petitioners to file an IA for appropriately amending the Petition. The Respondents may file their replies to the amended Petition within four weeks thereafter. The Petitioners were also permitted to file their rejoinders, if any, within three weeks thereafter.

4. The Petitioner is directed to submit the following information, on an affidavit, within three weeks:

(a) Submit the information called for vide RoP for hearing dated 27.5.2026.

(b) Whether the GUVNL has granted SCOD extension vide letter dated 18.8.2025 in terms of provision of Regulation 13(2)(h) of the 2020 Sharing Regulations, including that extension shall not be more than 2 times and more than 6 months in one time? If not, the Petitioner to furnish the copy of extension in SCOD granted by GUVNL in accordance with Regulation 13(2)(h) of the 2020 Sharing Regulations.

5. The Petition will be listed for the hearing on **10.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)